

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.04**  
**C.P.(IB).No.140/BB/2023**

**IN THE MATTER OF:**

M/s. Winsome Breweries Ltd. ... Petitioner  
Vs.  
M/s. Bhorukha Power Corporation Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 26.06.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Anupam Agarwal  
For the Respondent : Appeared

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner submits that in compliance to para 2 of the order dated 22.05.2024, he has e-filed his brief submissions and seeks further time to file the physical copy. Therefore, Ld. Counsel for the Petitioner is permitted to file the same subject to the payment of cost of Rs.5,000/- (Rupees Five Thousand Only) to the 'Prime Minister's National Relief Fund' and file a memo enclosing the proof of payment in the Registry within a period of one weeks. It is made clear that only after filing the proof of payment, the brief submissions will be considered.
3. List the matter on **31.07.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma